

sity in the matter explaining the policy of the Government of India?

**The Minister of Education (Shri M. C. Chagla):** (a) No, Sir.

(b) Does not arise.

**School in Karippodi Village (Kerala)**

**1251. Shri Mohammed Koya:** Will the Minister of Education be pleased to state:

(a) whether Government are aware that a school imparting education to the linguistic minorities had been closed down by the Kerala Government in Karippodi Village in Cannanore District;

(b) whether Government have advised the Government of Kerala to re-open the school; and

(c) if so, their reaction thereto?

**The Minister of Education (Shri M. C. Chagla):** (a) Yes, Sir. The Kannada medium Government L.P. School in Karippodi Village, was closed with effect from 1-6-65, as it had very low strength.

(b) The State Government was requested to consider the representations received in this regard.

(c) The State Government has ensured that there are alternate educational facilities for the education of the children of the locality and that the interests of the linguistic minorities are fully safeguarded. The State Government feels that there is no need to review the orders.

**Biological Laboratory at Palampur**

1252. { Shri Hem Raj:  
Shri Warrior:  
Shri Prabhat Kar:  
Shri Vasudevan Nair:

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 3112 on the 5th May, 1965 and state the progress made in the setting up of the

Biological Laboratory at Palampur (Punjab)?

**The Minister of Education (Shri M. C. Chagla):** The State Government has recently issued sanction of Rs. 21 lakhs for acquiring the said land and directed its Director, Research and Medical Education, Punjab to take immediate necessary action for acquiring the land and transferring it to the Council of Scientific and Industrial Research.

**Writ Petitions by the Left Communists**

**1253. Shri Kolla Venkiah:** Will the Minister of Home Affairs be pleased to state:

(a) the number of writ or habeas corpus petitions filed by the Left Communist detenus in different High Courts against detention and against treatment and facilities provided under the Defence of India Rules;

(b) whether any legal consultation had been allowed to the various detenus who filed the petitions before the High Courts prior to their filing;

(c) if not, the reasons therefor; and

(d) the number of writs admitted by the various High Courts?

**The Minister of State in the Ministry of Home Affairs (Shri Nathi):**

(a) 605.

(b) Subject to the provisions of the conditions of detention, legal consultations were allowed upon request from the detenus.

(c) Does not arise.

(d) 589 were admitted for hearing.

**Commission on Exodus from East Pakistan**

1254. { Shri Ravindra Varma:  
Shri P. Venkatasubbaiah:  
Shrimati Menka Barkataki:  
Shri Onkar Lal Berwa:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Commission on the Exodus of Minorities from East